

(d) A high-powered body to look after the development of land/provision of services in the areas allotted to Coop. group housing societies has been constituted.

The societies are also being assisted by Delhi Coop. Housing Finance Society Ltd. and Housing and Urban Development Corporation Ltd. by providing long term assistance.

**Allotment of Government Accommodation to the Sons /Daughters/ Wives of Government Servants**

47. SHRIMATI MADHURI SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether sons/daughters/wives of Government servants who are in Government service at the time of retirement of their parents/husbands from Government service are allowed to continue on regular basis in the same accommodation if they are eligible and entitled to it;

(b) the number of cases, Ministry-wise in 1984, where benefit of this concession was made available;

(c) whether Government as a measure of social welfare and as an appreciation of services of retiring employees propose to allot appropriate category of accommodation not lower type of accommodation than the one entitled to the eligible dependents; and

(d) if not, the reasons therefor ?

**THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :**

(a) Yes, Sir, provided the prescribed conditions for ad-hoc allotment to the eligible dependents are fulfilled.

(b) A statement is attached.

(c) and (d). This is already done in respect of dependents eligible for types A and B. There is no proposal for other types. Normally, ad-hoc allotments are sanctioned in the types next below the entitled type.

**Statement**

S. No.	Name of Ministry/Department	Number of cases of allotment of same type regularised in 1984
1	2	3
1.	Ministry of Finance	17
2.	Ministry of Home Affairs	17
3.	Ministry of Information and Broadcasting	14
4.	Ministry of Health	5
5.	Ministry of Works & Housing	27
6.	Ministry of Defence	30
7.	Ministry of Railways	4
8.	Ministry of Labour	4
9.	Ministry of Energy	2
10.	Ministry of External Affairs	10
11.	Ministry of Industry	

1	2	3
12.	Ministry of Agriculture	10
13.	Ministry of Social Welfare	1
14.	Ministry of Commerce	3
15.	Ministry of Education	7
16.	Ministry of Law	7
17.	Ministry of Communications	4
18.	Ministry of Rural Development and Civil Supplies	8
19.	Ministry of Science and Technology	2
20.	Ministry of Shipping and Transport	5
21.	Delhi Administration	13
22.	Comptroller & Auditor General of India	2
23.	Union Public Service Commission	3
24.	Ministry of Tourism and Civil Aviation	5
25.	Ministry of Planning	2
26.	Ministry of Irrigation	6
27.	Ministry of Rehabilitation	2
28.	Department of Steel	1
29.	Rajya Sabha Secretariat	1

#### High Acidity of Soil in Orissa

48. SHRI CHINTAMANI JENA : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether more than 5 lakh hectares of high land in Orissa suffers from the low productivity due to high acidity of the soil; and

(b) if so, the remedial measures proposed to be taken by Government to save the land from high acidity and increase productivity ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) Approximately soils in

5 lakh hectares in Orissa suffer from high acidity.

(b) A Centrally sponsored scheme on Reclamation of Acid Soils in Compact area was in operation in the State of Orissa from 1976-77 to 1978-79. Central assistance of Rs. 16.37 lakh was provided during these three years. This Scheme was transferred to State Sector from 1979-80 as per the recommendations of National Development Council. A special relief grant of Rs. 75 lakh for reclamation work was provided by the Central Government from 1980-81 to 1983-84.

A Centrally Sponsored Scheme on this subject is proposed to be launched during the Seventh Plan.